

Shri D. C. Sharma: We have done very important work today.

Mr. Speaker: Then some hon. Member should move a regular motion.

Shri Joachim Alva (Kanara): Sir, I move:

"That this House be adjourned in view of the great physical strain on everybody including you for the last four days."

Mr. Speaker: That is not the purpose. First the motion should be that discussion on this Resolution be postponed to some future date.

Shri D. C. Sharma: Sir, I move:

"That discussion on the Resolution moved by Shrimati Subhadra Joshi on the 29th March, 1963 be postponed to the next day for Private Members' Resolutions."

Mr. Speaker: I find the sense of the House is that it should be postponed.

Shri D. C. Sharma: It is the unanimous sense of the House.

Mr. Speaker: The question is:

"That discussion on the Resolution moved by Shrimati Subhadra Joshi on the 29th March, 1963 be postponed to the next day for Private Members' Resolutions."

The motion was adopted.

Shri S. M. Banerjee: Sir, may I seek a clarification? Will I be in possession of the House? I have spoken for half a minute.

Mr. Speaker: Records do not show it.

Shri S. M. Banerjee: Records show it.

17.28 hrs.

RESOLUTION RE: DEFENCE OF
INDIA ACT

Mr. Speaker: Shri Gopalan. He may take ten minutes because the House is not in a mood to sit longer. Therefore he might take ten minutes now and continue during the next session.

Shri A. K. Gopalan (Kasergod): Sir, I move:

"This House is of opinion that the powers under the Defence of India Act have been abused with a view to carrying on attack on the Communist Party and a number of Trade Union and other organisations and calls upon the Government to release all political and mass leaders detained under the Defence of India Rules."

17.29 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

Sir, as the time at my disposal is short, I do not want to go into the question of the Defence of India Rules, the emergency under which it had been enacted and also other problems concerning whether the Defence of India Act itself is unconstitutional or not. I do not take up those points. I will refer to those points on the next day. So now I only want to discuss the abuse of the powers under the Defence of India Act as also the treatment of persons inside jails and other matters connected with that. When we were discussing the demands for grants of the Ministry of Home Affairs, Shri Lal Bahadur Shastri had given a reply. I want to quote some portions of that reply and then comment on them. He said:

"I would like to ask especially the Members of Opposition to put their hands on their heart and say if the emergency powers had really been misused. Of course, here and there we may have made mistakes or there has ever been a great miscarriage of justice.

No party has been asked to discontinue its works or its activity, unlawful or illegal....".

The Minister of Home Affairs (Shri Lal Bahadur Shastri): Sir, I thought he would only move his Resolution and then it might be taken up on the next day. That was the sense of the House because all felt tired after the passing of this Official Languages Bill.

Shri A. K. Gopalan: The hon. Speaker told me, "You move it and take 10 minutes." I will take 15 minutes.

Mr. Deputy-Speaker: Let him take 10 minutes.

Shri Lal Bahadur Shastri: There must be reply to that. Why his speech alone go on record?

Mr. Deputy-Speaker: Does the hon. Member want to continue on the next day?

Shri A. K. Gopalan: Yes. I have moved the Resolution.

Shri C. K. Bhattacharyya (Raiganj): The Resolution has been moved. He may continue on the next day.

Mr. Deputy-Speaker: The hon. Member may continue his speech on the next day.

Shri D. S. Patil: The names of the Members who want to speak on the Resolution regarding the nationalisation of Banks may be recorded.

Mr. Deputy-Speaker: The House stands adjourned till Monday.

17.33 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, April 23, 1963|Vaisakha 9, 1885 (Saka).

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